

(103)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

O.A. 577/97

Date of decision: 27.1.1998

Between:

Smt. Malladi Sailaja Suman .. Applicant

A N D

1. The Director General,
Doordarshan Bhavan,
New Delhi.
2. Doordarshan Bhavan,
Ramanthapur,
Hyderabad - 500 013.
3. Mr. Chawla,
Controller of Programmes,
Doordarshan,
New Delhi.
4. Mr. M.P. Suri,
Director
All India Radio
Training Centre,
Hyderabad.

.. Respondents.

Counsel for the applicant : Mr. J. Sudheer

Counsel for the respondents: Mr. V. Rajeshwara Rao

Coram:

Hon'ble Shri H. Rajendra Prasad, Member(A) ^Q/_{27/1}

...2/-

-: 2 :-

O.A. 577/97

The applicant is aggrieved by Orders:
(No.26/94-S.III dt. 10-2-1994) issued by Respondent No.1, transferring her from DDK Hyderabad to DDK Lucknow, and (No.PF/595/S-III dt. 5-2-97) rejecting her request for a re-posting to DDK Hyderabad.

2. Elaborate arguments were advanced on behalf of the parties in support of their respective contentions.

3. It is learnt that, subsequent to the final hearing of the case, Respondent No.1 has issued a fresh order (No.228/97 S-III dt. 31-12-1997) acceding to the request of the applicant. The said order was produced. With this the grievance of the applicant no longer survives. The OA is therefore disposed of as having become infructuous.

MD

(H. RAJENDRA PRASAD)
Member (A)

[Signature]
27-1-98
D.R.

- 3 -

OA. 17/97

copy to:-

1. The Director General, Doordarshan, Doordarshan Bhavan, New Delhi.
2. The Director, Doordarshan Kendra, Ramanthapur, Hyderabad.
3. One copy to Mr. J. Sudheer, Advocate, CAT., Hyd.
4. One copy to Mr. V. Rajeshwara Rao, Addl. CGSC., CAT., Hyd.
5. One copy to HHRP (A), CAT., Hyd.
6. One copy to D.R. (A), CAT., Hyd.
7. One duplicate.

srr

27/2/98 (7)

I Court

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COMPILED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 27 - 1 - 1998

ORDER/JUDGMENT.

M.A./R.A./C.A. No.

in

O.A. No.

577 / 97

T.A. No.

(W.R.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

